

**GOVERNMENT OF INDIA
RURAL DEVELOPMENT
LOK SABHA**

UNSTARRED QUESTION NO:6882
ANSWERED ON:07.05.2015
IRREGULARITIES UNDER RURAL DEVELOPMENT SCHEMES
Gandhi Shri Feroze Varun

Will the Minister of RURAL DEVELOPMENT be pleased to state:

- (a) whether the Government has received complaints of alleged irregularities in implementation of rural development schemes during the last three years and the current year;
- (b) if so, the details thereof, State/UT, year and scheme-wise;
- (c) whether the Government has made enquiries into such irregularities;
- (d) if so, the details thereof including the mechanism established for the purpose; and
- (e) the action taken by the Government against the persons found guilty in such cases, State/UT and scheme-wise?

Answer

MINISTER OF STATE IN THE MINISTRY OF RURAL DEVELOPMENT (SHRI SUDARSHAN BHAGAT)

(a) & (b) : The Department of Rural Development, inter alia, is implementing Mahatma Gandhi National Rural Employment Guarantee Act (MGNREGA), National Rural Livelihoods Mission (NRLM), Pradhan Mantri Gram Sadak Yojana (PMGSY), Indira Awaas Yojana (IAY) and National Social Assistance Programme (NSAP) in rural areas of the country, through State Governments and UT Administrations. The objective of these programmes is to bring about overall improvement in the quality of life in rural areas through employment generation, development of rural infrastructure and provision of other basic amenities. The complaints regarding irregularities are received time to time. The scheme wise details of complaints are given at Annexure.

(c) to (e): Since the responsibility of implementation of Programmes is vested with the State Governments/ UT Administrations, all complaints received in the Ministry are forwarded to the concerned state Governments/UT Administrations for taking appropriate action including instituting enquiries. In order to ensure effective and efficient implementation of the rural development programmes at the grassroot level, the Ministry has evolved a comprehensive multi-level and multi-tool system of Monitoring and Evaluation. The mechanism adopted by the ministry for Monitoring and Evaluation includes Periodic Progress Reports/ Returns (On-line and Off-line); Meeting of Performance Review Committee (PRC); Review by Hon'ble Minister, Vigilance & Monitoring Committee (V&MC), National Level Monitors; Visits of Area Officers, Impact Assessment Studies etc. This comprehensive system of Monitoring and Evaluation ensures that the programme benefits reach the rural poor in full measure.